



## **Central Administrative Tribunal Jammu Bench, Jammu**

T.A. No.6056/2020  
S.W.P. No.2575/2011

Thursday, this the 18<sup>th</sup>day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Jan Mohammad Kutchey (Aged 56 years),  
S/o Abdul Rahim Kutchey.  
At present GhulabBhagBhagi Usman,  
District Srinagar Kashmir.

.. Applicant  
(None)

### **Versus**

1. State of J&K through Pr. Secretary/Commissioner to Agriculture Production, Deptt. Civil Sectt., Srinagar. Srinagar/Jammu.
2. Director Agriculture Department, Lal Mandi, Srinagar.
3. Chief Agriculture Officer, Ganderbal, J and K, Srinagar.
4. Nisar Ahmed (Subjectmatter Specialist). Posted at Sud Divisional Agriculture Office, Kangan.

.. Respondents

(Through Mr. Rajesh Thapa, Deputy Advocate General)

**ORDER (ORAL)****Justice L. Narasimha Reddy:**

The applicant was working as Extension Agriculture Officer at Kurhama in Ganderbal district. He was also kept as in-charge of Sub Divisional Agriculture office, Kangan, for day-to-day work. That arrangement was withdrawn through an order dated 24.11.2011. Feeling aggrieved by that, the applicant filed SWP No. 2575/2011 before the Hon'ble High Court of Jammu and Kashmir at Srinagar. An interim order was passed by the Hon'ble High Court on 02.12.2011.

2. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu and Kashmir and renumbered as TA No. 6056/2020.

3. There is no representation on behalf of the applicant. Today, we heard Mr. Rajesh Thapa, learned Deputy Advocate General for respondents.

4. On the face of it, the stand of the applicant is objectionable. It is just un-understandable as to how a person, who is just kept incharge of one post can seek continuation of the same arrangement. It only shows that he was deriving some undue benefit from that arrangement and he got some what agitated when the arrangement was withdrawn.



5. One cannot countenance or tolerate such indiscipline or tendency on the part of a Government employee. Unfortunately such tendencies are frequent in various departments in the State. It is hoped that a semblance of discipline would be brought, so that the public offices would function with discipline. The necessity for us to pass further orders is obviated on account of the fact that the applicant retired from service during the pendency of the Writ Petition. The T.A. is dismissed.

6. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

/jyoti/ankit/dsn/